



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Mar/202122/15

DATED: 23/03/2022

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Mar/202122/15 dated 23/03/2022 of Norms Committee - VII for the year 2021-22 was held on 23/03/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SUHRUT MOHAPATRA, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	GEETA VERMA, Assistant Section Officer	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
6	Omprakash sharma, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	NEO CORP INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018405000374AM13
RA File Number	562404000012 AM13
Licence No and Date	5610001452/03/01/2013
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that that the firm has not furnished the information against hard copy letter issued on 08.02.2022. Hence, the committee decided to defer the case. (Reminder letter is to be issued on 24.03.2022).	

Case No.	2 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	NEO CORP INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018405000380AM13
RA File Number	562404000035 AM13
Licence No and Date	5610001483/09/01/2013
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that that the firm has not furnished the information against hard copy letter m followed by the reminder issued on 08.02.2022. Hence, the committee decided to defer the case. (Reminder letter is to be issued on 24.03.2022).	

Case No.	3 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM REVIW00111411AM22
RA File Number	082404000043 AM16
Licence No and Date	0810135319/20/05/2015
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that that the firm has not furnished the information against hard copy letter issued on 08.03.2022. Hence, the committee decided to defer the case. (Reminder letter is to be issued on 24.03.2022).	

Case No.	4 / NC/7/MEET/Mar/202122/15
----------	-----------------------------

Case Status	Case Rejected
Party Name	SUPER MOUNT PACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000935AM19
RA File Number	072404000155 AM18
Licence No and Date	0710112420/16/11/2017
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the firm has not responded to the personal hearing letter issued on 14.01.2022. Hence, the committee decided to reject the case.	

Case No.	5 / NC/7/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	PIONEER POLYLEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705001277AM19
RA File Number	052404000746 AM19
Licence No and Date	0510410079/28/03/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms with 7% wastage as under:-	

Export Item	Quantity	Import item	Quantity
PVC Flex of GSM (220-610)	1 Kg	PVC Resin (Suspension Grade)	0.4583 Kg
		Plastisizer (DOP/DOA/DINP)	0.18335 Kg
		Titanium Dioxide	0.0550 Kg
		Processing Aid	0.0340 Kg
		PVC Lubricant	0.00458 Kg
		Optical Brightening Agent	0.0010 Kg
		Warp Knitted Polyester	0.1735 Kg

		Fabric (REL GSM)	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	6 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	GALA SHRINK FIT
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM REVIW00115032AM22
RA File Number	039404000736 AM20
Licence No and Date	0310833876/03/01/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 23.03.2022. Hence, the Committee decided to defer the case	

Case No.	7 / NC/7/MEET/Mar/202122/15
Case Status	Case Withdrawn
Party Name	CHEMICAL PROCESS PIPING PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000565AM20
RA File Number	039404000870 AM20
Licence No and Date	0310834362/21/01/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this case was already approved in meeting number NC/7/Meet/Aug/202122/8 dated 31.08.2021. Hence, the committee decided to withdraw the case.	

Case No.	8 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	POLYMER TECHNOLOGY GROUP
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000608AM20
RA File Number	052404000723 AM20
Licence No and Date	0510413635/18/02/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022

1. Import quantity of PTMEG and PEG may be given separately as these belonging to different family of Polyols.
2. Whether technical specifications will remain same for different ratio of these two Polyols.
3. Complete chemistry with details may be given as per Annexure to Appendix-4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	9 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	KINGFA SCIENCE & TECHNOLOGY (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000641AM20
RA File Number	318304000165 AM20
Licence No and Date	3110067717/17/03/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).

Case No.	10 / NC/7/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	AUTOMARK TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000658AM21
RA File Number	502404000009 AM20
Licence No and Date	5010002677/13/04/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Thermoplastic Road Surface	600.0 MT	Hydrocarbon Resin	120.0 MT

Coating Material (Yellow), (Petroleum Resin blended with Fillers & Aditives) (<i>Containing 20% Solid Resin & 4% Pigment Content and 30% Glass Beads</i>)		Yellow Pigment	24.0 MT
		Glass Beads (For Road Marking)	180.0 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	11 / NC/7/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	AUTOMARK TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000659AM21
RA File Number	502404000008 AM20
Licence No and Date	5010002676/13/04/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Thermoplastic Road Surface Coating Material (White), (Petroleum Resin blended with Fillers & Aditives) (<i>Containing 20% Solid Resin & 5% Pigment Content and 30% Glass Beads</i>)	1000.0 MT	Hydrocarbon Resin	200.0 MT
		Titanium Dioxide (Rutile)	50.0 MT
		Glass Beads (For Road Marking)	300 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	12 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	INTERNATIONAL CONVEYORS LTD.
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022

HQ File Number	018705000734AM21
RA File Number	039404000101 AM21
Licence No and Date	0310836444/01/06/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by reminder on 04.03.2022..Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	13 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	LOXIM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000764AM21
RA File Number	082404000074 AM21
Licence No and Date	0810148019/26/06/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022	
1. Chemical name of import item no. 2. 2. Calculation for the requirement of raw material both imported and indigenous items for the manufacture of export item, along with 4 E of the application. 3. Composition of export item, indicating net import content in export item.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	14 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	FARCOM CABLE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000794AM21
RA File Number	072404000107 AM21
Licence No and Date	0710116818/30/07/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 14.01.2022 followed by the reminder on 08.02.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).

Case No.	15 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	STRAW EXPRESS LLP
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000799AM21
RA File Number	039504000264 AM21
Licence No and Date	0310837558/07/08/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	16 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SAHARA LABELS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000811AM21
RA File Number	072404000120 AM21
Licence No and Date	0710116891/17/08/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022 1. Complete technical details as per annexure to appendix 4E.. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	17 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	BLS POLYMERS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000816AM21
RA File Number	052304000093 AM21

Licence No and Date	0510415038/28/08/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 15.05.2019.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	18 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	NANOFIL TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000856AM21
RA File Number	052404000281 AM21
Licence No and Date	0510415278/22/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 14.01.2022 followed by reminder on 08.02.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	19 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	STRAW EXPRESS LLP
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000857AM21
RA File Number	039504000388 AM21
Licence No and Date	0310838439/24/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022 1. Complete technical details as per annexure to appendix 4E.. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	20 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022

and Date	
HQ File Number	018705000868AM21
RA File Number	039404000319 AM21
Licence No and Date	0310838550/29/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by the reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	21 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000869AM21
RA File Number	039504000397 AM21
Licence No and Date	0310838615/01/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	22 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000879AM21
RA File Number	039404000814 AM20
Licence No and Date	0310838779/07/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022 1. Complete technical details as per annexure to appendix 4E.. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	23 / NC/7/MEET/Mar/202122/15
----------	------------------------------

Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000877AM21
RA File Number	039404000742 AM20
Licence No and Date	0310838776/07/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022 1. Complete technical details as per annexure to appendix 4E.. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	24 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000878AM21
RA File Number	039404000813 AM20
Licence No and Date	0310838778/07/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	25 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	EUPHORIA PACKAGING LLP
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000880AM21
RA File Number	082404000224 AM21
Licence No and	0810148769/09/10/2020

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	26 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	EM TECHNIK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000881AM21
RA File Number	318304000076 AM21
Licence No and Date	3110067878/09/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	27 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SAMARO GLOBAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000886AM21
RA File Number	039504000428 AM21
Licence No and Date	0310838846/13/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022 1. Provide catalogue of import item no. 3,4 and 14.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	28 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ASTRAL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000890AM21
RA File Number	082404000235 AM21
Licence No and Date	0810148789/13/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 15.11.2021 followed by reminder on 08.02.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	29 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000900AM21
RA File Number	039404000495 AM21
Licence No and Date	0310838945/16/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	30 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ASTRAL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000909AM21
RA File Number	082404000253 AM21
Licence No and Date	0810148906/27/10/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	31 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	CREST SPECIALITY RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000914AM21
RA File Number	082404000233 AM21
Licence No and Date	0810148929/29/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	32 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	KUMAR ARCH TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000924AM21
RA File Number	132404000049 AM21
Licence No and Date	1310049728/06/11/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	33 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred

Party Name	BIHANI MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000927AM21
RA File Number	052304000277 AM21
Licence No and Date	0510415829/10/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	34 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000928AM21
RA File Number	039504000526 AM21
Licence No and Date	0310839607/19/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022 1.Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	35 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SUNLEX FABRICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000929AM21
RA File Number	242404000047 AM21
Licence No and Date	2410043326/19/11/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	36 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	K K POLYCOLOR ASIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	018705000930AM21
RA File Number	022404000160 AM20
Licence No and Date	0210210234/19/11/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	37 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	NEXON INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00235639AM22
RA File Number	242404000065 AM21
Licence No and Date	2410043330/25/11/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued

on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	38 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	POLYLINK POLYMERS (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00233470AM22
RA File Number	082404000301 AM21
Licence No and Date	0810149108/26/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	39 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	JINDAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00035536AM21
RA File Number	05AA04017814 AM21
Licence No and Date	0511000059/10/12/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022 1. Appendix 4E with all technical details. 2. Manufacturing process Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	40 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	A K RUBBER
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00038016AM21
RA File Number	522404000074 AM21
Licence No and Date	5211000008/14/12/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 07.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	41 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	B R SPECIALITIES LLP
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00054665AM21
RA File Number	33AA04001961 AM21
Licence No and Date	3311000050/04/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	42 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00070566AM21
RA File Number	03AA04020394 AM21
Licence No and Date	0311001240/27/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished	

the information against the DL issued to the firm dated 31.08.2021 followed by reminder 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).

Case No.	43 / NC/7/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	VISION PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00073697AM21
RA File Number	34AA04002179 AM21
Licence No and Date	3411000177/30/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
POLYESTER RESIN SOLUTION-4112-222-242 [65%](4112-222-242 [65%])	53760.0 Kgs	NEO PENTYL GLYCOL	2070.00 Kg
		MPDIOL	15537.00 Kg
		PHATHALIC ANHYDRIDE	9322.00 Kg
		ADIPIC ACID	10,860.00 Kg
		C-10 SOLVENT	8171.52 Kg
		BUTYL GLYCOL	10752.00 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	44 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	VAGMINE OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00076607AM21
RA File Number	05AA04028242 AM21
Licence No and Date	0511001101/04/02/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).

Case No.	45 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	TOT TYRES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00081098AM21
RA File Number	05AA04029662 AM21
Licence No and Date	0511001194/10/02/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by the reminder on 04.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).

Case No.	46 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SOHANLAL SHANTILAL JAIN
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00087812AM21
RA File Number	03AA04021433 AM21
Licence No and Date	0311001884/19/02/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022

1. NOC from MOEF & CC for import of 2150 MT has been obtained for the manufacture of Crumb Rubber/ Mulch Rubber but in the present case item of manufacture is RUBBER PADS which is to be clarified,
2. NOC is for 2150 MT whereas in Advance License, the quantity of import has been shown as 10000 MT which is to be clarified.
3. To submit a declaration that NOC obtained for import of old and used tyre scrap from MOEF & CC has not been utilized under Restricted Category import licence.
4. To justify the wastage of around 700% of scrap tyre, in manufacturing the export item and to indicate commercial value of by products.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	47 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SRI RAMKARTHIC POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00091874AM21
RA File Number	32AA04006338 AM21
Licence No and Date	3211000532/25/02/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	48 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	OCEAN THERMOPLASTIC ELASTOMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00106268AM21
RA File Number	05AA04040617 AM21
Licence No and Date	0511001803/18/03/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	49 / NC/7/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	PIONEER POLYLEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00114449AM21
RA File Number	05AA04042649 AM21
Licence No and	0511001962/26/03/2021

Date			
Norms Committee Decision:			
. The committee considered the case as per agenda and decided to ratify the norms with 7% wastage as under:-			
Export Item	Quantity	Import item	Quantity
PVC Flex of GSM (220-610)	1 Kg	PVC Resin (Suspension Grade)	0.4583 Kg
		Plastisizer (DOP/DOA/DINP)	0.18335 Kg
		Titanium Dioxide	0.0550 Kg
		Processing Aid	0.0340 Kg
		PVC Lubricant	0.00458 Kg
		Optical Brightening Agent	0.0010 Kg
		Warp Knitted Polyester Fabric (REL GSM)	0.1735 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	50 / NC/7/MEET/Mar/202122/15		
Case Status	Case Approved		
Party Name	GUJARAT RAFFIA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022		
HQ File Number	HQRNORM APPLY 00099616AM22		
RA File Number	08AA04003689 AM22		
Licence No and Date	0811001572/25/05/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 7% wastage as under:-			
Export Item	Quantity	Import item	Quantity

LAMINATED PLASTIC SHEETING With Aluminum Eyelet	1 Kg (Excluding Wt. of Eyelet)	HDPE Granules	0.3130 Kg
		LDPE Granules	0.6790 Kg
		TITANIUM DIOXIDE	0.0291 Kg
		UV STABILIZER	0.0489 Kg
		ALUMINIUM EYELET	Net + 1 %

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	51 / NC/7/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	ADVANCE BIOMATERIAL COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00100555AM22
RA File Number	03AA04018310 AM22
Licence No and Date	0311004081/27/05/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 5% wastage as under:-

Export Item	Quantity	Import item	Quantity
BIOPLASTIC COMPOUND/COMPOSTABLE POLYESTER NET CONTENT: 1)RELEVANT POLYMERS SUCH AS PBAT (COMPOSTABLE POLYESTER):76,194.7(KGS 2)PLA (INDIGENOUS):2,406.15 KGS 3)PROCESS AID ADDITIVES (INDIGENOUS):160.41 KGS 4)ANTIBLOCK ADDITIVE (INDIGENOUS):401.03 KGS 5)SLIP AGENT (INDIGENOUS):160.41 KGS 6)LUBRICANTS (INDIGENOUS):641.64 KGS 7)OTHER ADDITIVES (INDIGENOUS):240.62 KGS)	80205.0 Kg	RELEVANT POLYMERS SUCH AS PBAT (COMPOSTABLE POLYESTER)	80004.48 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	52 / NC/7/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00101028AM22
RA File Number	08AA04004766 AM22
Licence No and Date	0811001590/27/05/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Bisphenol-A based liquid epoxy resin (Colourless liquid)	1 Kg	Bisphenol-A	0.676 Kg
		Epichlorohydrin	0.550 Kg
		Caustic soda lye (45-50%)	0.490 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	53 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	LOXIM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00107645AM22
RA File Number	08AA04005578 AM22
Licence No and Date	0811001673/04/06/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 27.11.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).

Case No.	54 / NC/7/MEET/Mar/202122/15
----------	------------------------------

Case Status	Case Deferred
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00110660AM22
RA File Number	34AA04002183 AM22
Licence No and Date	3411000710/09/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	55 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00110893AM22
RA File Number	34AA04002178 AM22
Licence No and Date	3411000715/09/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by reminder on 08.02.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	56 / NC/7/MEET/Mar/202122/15		
Case Status	Case Approved		
Party Name	CEAT LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022		
HQ File Number	HQRNORM APPLY 00116491AM22		
RA File Number	03AA04033112 AM21		
Licence No and Date	0311004675/17/06/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Items:	Quantity recommended for 100 MT. of export

			item
Automobile Tyres Reinforced with Nylon Trye Cord Fabric (Truck/Bus, Specialty, LCV,LM)	9,000 MT	Natural Rubber	38.9 MT
		Bromo butyl Rubber	0.23 MT
		Synthetic Rubber SBR 1502	2.83 MT
		Synthetic Rubber SBR 1712	0.009 MT
		Synthetic Rubber PBR	5.35 MT
		Nylon Tyre Cord Fabric – Dipped	10.623 MT
		Carbon Black	22.22 MT
		Hydrocarbon tackifier Resin	0.106 MT
		Micro Crystalline Wax	0.460 MT
		Rubber Chemicals – Retarders	0.100 MT
		Structol	0.01 MT
		Sulphur Silane	0.006 MT
		Misc Chemicals	0.53 MT
		Rubber Chemicals Antioxidant	1.000 MT
		Rubber Chemicals Accelerator	0.420 MT
Insoluble Sulphur	0.341 MT		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	57 / NC/7/MEET/Mar/202122/15
----------	------------------------------

Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00116659AM22
RA File Number	05AA04028266 AM22
Licence No and Date	0511003181/17/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 18.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	58 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	KANODIA TECHNOPLAST LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00119378AM22
RA File Number	05AA04030258 AM22
Licence No and Date	0511003245/21/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	59 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	BILCARE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00121676AM22
RA File Number	31AA04016431 AM22
Licence No and Date	3111000417/22/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	60 / NC/7/MEET/Mar/202122/15
Case Status	Case Rejected

Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00121864AM22
RA File Number	03AA04024376 AM22
Licence No and Date	0311004825/22/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 04.08.2021. The firm was reminded twice followed by final reminder on 17.12.2021. Hence, the committee decided to reject the case for non reply.	

Case No.	61 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00124753AM22
RA File Number	03AA04022741 AM22
Licence No and Date	0311004931/25/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 04.08.2021.Hence, the Committee decided to defer the case. (Final reminder letter to be issued on 24.03.2022).	

Case No.	62 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	COATALL FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00125634AM22
RA File Number	03AA04015213 AM22
Licence No and Date	0311004940/26/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by reminder on 04.03.2022 .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	63 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	LOPAREX INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00125664AM22
RA File Number	03AA04022747 AM22
Licence No and Date	0311004957/27/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 04.08.2021 followed by reminder on 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	64 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SNR RECLAMATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00131299AM22
RA File Number	30AA04009322 AM22
Licence No and Date	3011000836/05/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	65 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	POLYMER TECHNOLOGY GROUP
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00131311AM22
RA File Number	05AA04048473 AM22
Licence No and Date	0511003456/05/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	66 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	PRISTINE MELAMINE LLP
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022

HQ File Number	HQRNORM APPLY 00131376AM22
RA File Number	34AA04004654 AM22
Licence No and Date	3411000798/05/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	67 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	D R COATS INK AND RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00132355AM22
RA File Number	03AA04034581 AM22
Licence No and Date	0311005157/06/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	68 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	MPD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00135012AM22
RA File Number	56AA04001339 AM21
Licence No and Date	5611000371/09/07/2021
Norms Committee Decision: The committee considered the case as per the agenda in the presence of a technical expert and decide to defer the case for further examination. The case has been referred to technical for assessment (Consultant-II).	

Case No.	69 / NC/7/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00135561AM22

RA File Number	05AA04052819 AM22		
Licence No and Date	0511003573/09/07/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied for with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
PE COMPOUND(PE COMPOUND)	600000.0 Kg	LINEAR LOW DENSITY POLYETHYLENE (LLDPE)	483000.0 Kg
		ETHYLENE VINYL ACETATE	100200.0 Kg
		SILANE	18000.0 Kg
		DIBUTYLTIN DILAURATE (DBTL)	2400.0 Kg
		DI CUMYL PEROXIDE (DCP)	2400.0 Kg
		ANTIOXIDANT	6000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	70 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	CYTECH COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00137043AM22
RA File Number	52AA04008605 AM22
Licence No and Date	5211000983/12/07/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022	
1. Specific name with giving of percentage of solid content and percentage of Pigment content of export item .	

2. Specific / Chemical name of **Import item**, giving name of percentage of solid content and percentage of Pigment content.

3. Material balance and also to give complete calculation for requirement of raw materials (both imported and indigenous) for the manufacture of export item.

4. To indicate in tabular form, percentage of solid content and percentage of Pigment content of raw materials and to arrive at final percentage of solid content and percentage of Pigment content in export item

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	71 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00137704AM22
RA File Number	08AA04014645 AM22
Licence No and Date	0811001979/13/07/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022

1. Composition/COA of the export item and name of diluent to use.
2. Complete calculation of requirement of raw materials both imported and indigenous indicating net content and wastage separately, giving yield of reaction.
3. Production of export item vis a vis consumption of raw materials both imported and indigenous, for the last three years, duly certified by Chartered accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	72 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	BIHAR MICA HOUSE
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022

HQ File Number	HQRNORM APPLY 00148575AM22
RA File Number	05AA04050757 AM22
Licence No and Date	0511003857/27/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	73 / NC/7/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	VISION PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00158141AM22
RA File Number	34AA04006310 AM22
Licence No and Date	3411000955/09/08/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
POLYESTER RESIN SOLUTION-VOY-8008 (NVM 50% +/-2%)	48000.0 Kg	NEO PENTYL GLYCOL	7870.00 Kg
		TRIMETHYLOL PROPANE	4144.00 Kg
		PHTHALIC ANHYDRIDE	15978.00 Kg
		C 10 SOLVENT	18720.00 Kg
		BUTYL GLYCOL	5280.00 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	74 / NC/7/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022

and Date			
HQ File Number	HQRNORM APPLY 00206431AM22		
RA File Number	08AA04032397 AM22		
Licence No and Date	0811002838/08/10/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Bisphenol-A based liquid epoxy resin	1 Kg	Bisphenol-A	0.676 Kg
		Epichlorohydrin	0.550 Kg
		Caustic soda lye (45-50%)	0.490 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	75 / NC/7/MEET/Mar/202122/15																
Case Status	Case Approved																
Party Name	BALKRISHNA INDUSTRIES LIMITED																
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022																
HQ File Number	HQRNORM APPLY 00316975AM22																
RA File Number	03AX04000092 AM22																
Licence No and Date	0311010452/13/01/2022																
Norms Committee Decision:																	
The committee considered the case as per agenda and decided to ratify the norms as under:-																	
<table><tr><th>Export Item</th><th>Qty.</th><th>S.No.</th><th>Description</th><th>Qty</th></tr><tr><td rowspan="3">New Pneumatic Tyres of Rubber, of a kind used on construction, mining or industrial handling vehicles and machines, B. Radials - All Steel</td><td rowspan="3">100 kgs</td><td>1</td><td>NATURAL RUBBER-SMOKED SHEETS (RSS)</td><td>17.432</td></tr><tr><td>2</td><td>NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)</td><td>12.089</td></tr><tr><td>3</td><td>SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)</td><td>3.767</td></tr></table>		Export Item	Qty.	S.No.	Description	Qty	New Pneumatic Tyres of Rubber, of a kind used on construction, mining or industrial handling vehicles and machines, B. Radials - All Steel	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	17.432	2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	12.089	3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.767
Export Item	Qty.	S.No.	Description	Qty													
New Pneumatic Tyres of Rubber, of a kind used on construction, mining or industrial handling vehicles and machines, B. Radials - All Steel	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	17.432													
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	12.089													
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.767													

(Total Quantity to be exported 4,550,000.00 kgs)	4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	15.497
	5	HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	1.828
	6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
	7	6A) CARBON BLACK FEED STOCK (CBFS)	44.406
	8	NYLON TYRE CORD FABRIC (DIPPED)	0.008
	9	STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	11.311
	10	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.857
	11	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.299
	12	RUBBER CHEMICAL :ANTIOXIDANTS	1.554
	13	RUBBER CHEMICAL :ACCELERATOR	0.770
	14	RUBBER CHEMICAL :RETARDERS	0.058
	15	ZINC OXIDE	2.572
	16	STEARIC ACID	0.544
	17	MICROCRYSTALLINE PETROLEUM WAX	0.631
	18	PRECIPITATED SILICA	0.699

		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	0.682
		20	PETROLEUM TACKIFIER RESIN	0.265
		21	PHENOLIC TACKIFIER RESIN	0.727
		22	INSOLUBLE SULPHUR	0.506
		23	SILANE COUPLING AGENT	0.117
		24	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.701
		25	AGEING RESISTANCE CHEMICAL (HTS)	0.310
		26	PROCESSING ADDITIVES	0.133
		27	HOMOGENIZING AGENT	0.585
		28	COBALT BORON COMPLEX-COBALT 22.5% (MONO BOND)	0.078
		29	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		30	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		31	BLADDERS (Qty. in Nos.)	0.020
		32	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	76 / NC/7/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00317002AM22
RA File Number	03AX04000094 AM22
Licence No and Date	0311010473/13/01/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S.No.	Description	Qty.
New Pneumatic Tyres of Rubber, Of a kind used on construction, mining or industrial handling vehicles and machines, C. Radials - Nylon and Polyester (Total Quantity to be exported 1,200,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	5.658
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	22.513
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	10.000
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	12.488
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.658
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		7	6A) CARBON BLACK FEED STOCK (CBFS)	48.638

		8	NYLON TYRE CORD FABRIC (DIPPED)	3.299
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.050
		10	POLYESTER TYRE CORD FABRIC (DIPPED)	2.913
		11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.054
		12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.522
		13	RUBBER CHEMICAL :ANTIOXIDANTS	1.237
		14	RUBBER CHEMICAL :ACCELERATOR	0.643
		15	RUBBER CHEMICAL :RETARDERS	0.117
		16	ZINC OXIDE	1.833
		17	STEARIC ACID	0.914
		18	MICROCRYSTALLINE PETROLEUM WAX	0.880
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.209
		20	PHENOLIC TACKIFIER RESIN	0.573
		21	INSOLUBLE SULPHUR	0.328
		22	PROCESSING ADDITIVES	0.503

		23	HOMOGENIZING AGENT	0.260
		24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		25	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		26	BLADDERS (Qty. in Nos.)	0.020
		27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	77 / NC/7/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00317005AM22
RA File Number	03AX04000091 AM22
Licence No and Date	0311010477/13/01/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	S.No.	Description	Qty
New Pneumatic Tyres of Rubber, of a kind used on construction, mining	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	10.021
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED	24.897

or industrial handling vehicles and machines, A. Nylon, Nylon and Aramide (Total Quantity to be exported 4,750,000.00 kgs)			NATURAL RUBBER (TSNR)	
	3		SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	2.926
	4		SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	9.173
	5		SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.835
	6		HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	0.198
	7		CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
	8		6A) CARBON BLACK FEED STOCK (CBFS)	48.926
	9		NYLON TYRE CORD FABRIC (DIPPED)	8.069
	10		RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.084
	11		POLYESTER TYRE CORD FABRIC (DIPPED)	0.028
	12		WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.042
	13		RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.563
	14		RUBBER CHEMICAL :ANTIOXIDANTS	1.001
	15		RUBBER CHEMICAL :ACCELERATOR	0.586

		16	RUBBER CHEMICAL :RETARDERS	0.102
		17	ZINC OXIDE	1.901
		18	STEARIC ACID	1.095
		19	MICROCRYSTALLINE PETROLEUM WAX	0.801
		20	PRECIPITATED SILICA	0.106
		21	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	3.633
		22	PETROLEUM TACKIFIER RESIN	0.009
		23	PHENOLIC TACKIFIER RESIN	0.585
		24	INSOLUBLE SULPHUR	0.161
		25	SILANE COUPLING AGENT	0.003
		26	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.006
		27	PROCESSING ADDITIVES	0.429
		28	HOMOGENIZING AGENT	0.089
		29	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		30	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160

		31	BLADDERS (Qty. in Nos.)	0.020
		32	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	78 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	BHIM POLYFAB INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00339151AM22
RA File Number	03AX04000795 AM22
Licence No and Date	0311011048/01/02/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022

1. Manufacturing process in details.
2. Justification for 8% wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	79 / NC/7/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	BHIM POLYFAB INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00339158AM22
RA File Number	03AX04000833 AM22
Licence No and Date	0311011051/01/02/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following

deficiencies in its meeting No: NC/7/MEET/Mar/201-22/15 dated 23.03.2022

1. Manufacturing process in details.
2. Justification for 10% wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	80 / NC/7/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Mar/ 202122/ 15 and 23/03/2022
HQ File Number	HQRNORM APPLY 00345755AM22
RA File Number	03AX04000990 AM22
Licence No and Date	0311011154/07/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S.No.	Description	Qty.
New Pneumatic Tires of Rubber, of a kind used on agricultural or forestry vehicles and machines, C. Nylon and Steel Belt. (Total Quantity to be exported 4,500,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	9.025
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	18.040
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	10.237
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	7.879
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.541
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		7	6A) CARBON BLACK FEED STOCK (CBFS)	48.601

		8	NYLON TYRE CORD FABRIC (DIPPED)	4.022
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.045
		10	STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	8.267
		11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.322
		12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.372
		13	RUBBER CHEMICAL :ANTIOXIDANTS	1.334
		14	RUBBER CHEMICAL :ACCELERATOR	0.604
		15	RUBBER CHEMICAL :RETARDERS	0.106
		16	ZINC OXIDE	1.823
		17	STEARIC ACID	0.755
		18	MICROCRYSTALLINE PETROLEUM WAX	0.744
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	3.492
		20	PHENOLIC TACKIFIER RESIN	0.673
		21	INSOLUBLE SULPHUR	0.510
		22	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.144

		23	AGEING RESISTANCE CHEMICAL (HTS)	0.131
		24	PROCESSING ADDITIVES	0.448
		25	HOMOGENIZING AGENT	0.425
		26	COBALT BORON COMPLEX-COBALT 22.5% (MONO BOND)	0.035
		27	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		28	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		29	BLADDERS (Qty. in Nos.)	0.020
		30	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export items.